

MAF. No. 1 of 2011

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel present for the
appellant.

List on 28-4-2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

MAF. No. 1 of 2012

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the respondents.

List on 5-5-2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

MC(WA). No. 8 of 2014

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr.SC Shyam, Sr. Advocate, present for the appellants.

Issue notice to respondent.

List after service of notice on the respondent.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

MC(WA). No. 11 of 2014

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. R. Deb Nath, Advocate, present for the applicants.

Mr. K.Paul, Advocate, present for the respondent.

Learned counsel for the respondent prays for and is allowed further 2(two) weeks' time to file the objection to the application filed with the condonation for delay.

List after 2(two) weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

MC(WA). No. 26 of 2014

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr.A.Khan, Advocate, present for the applicant.

List before another bench of which one of us (Hon'ble Mr. Justice T Nandakumar Singh) is not a member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WA. No. 5 of 2014

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr.SC Shyam, Sr. Advocate, present for the appellants.

Issue notice to respondent.

List after service of notice on the respondent.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WA. No. 6 of 2014

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List this writ appeal after 2(two) weeks.

**JUDGE
(Hon'ble Mr Justice TNK Singh)**

CHIEF JUSTICE

S.Rynjah

WA. No. 28 of 2013

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. S.Dey, Advocate, present for the appellant.

Mr. S.Sen Gupta, Govt. Advocate, present for the respondents.

Heard.

Admit the appeal.

List for hearing after 2(two) weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WA. No. 35 of 2012

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the respondents.

List on 30-4-2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WA. No. 36 of 2012

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the petitioner.

List on 30-4-2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WA. No. 6 of 2013

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the petitioner.

List on 30-4-2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WA. No. 34 of 2010

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of Mr. HL Shangreiso, Advocate,
present for the appellants.

List on 5-5-2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 68 of 2012

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the petitioner.

List on 25-4-2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 80 of 2014

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mrs. T.Yangi, Advocate, present for the petitioners.

Mr. MF Qureshi, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit to the counter affidavit filed by the respondents. Interim order as modified is extended till the next date of listing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 145 of 2014

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. SC Shyam, Sr. Advocate, present for the petitioners.

Heard.

Admit the petition.

Issue notice to respondents.

List after service of notice on the respondents.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah

WP(C). No. 382 of 2013

23-4-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. H.Abraham, Advocate, present for the petitioner.

Ms. PS Nongbri, Advocate, present for the respondents No. 2
to 6.

Learned counsel for the respondents No. 2 to 6 prays for and
is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks. Interim order dated 23-12-2013
passed in Misc. Case No. 415 of 2013 is extended till the next date
of listing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

S.Rynjah